

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) The following three Schools in Maharashtra have not been recognised by the Indian Nursing Council:-

1. Seth R. Ramnate Charitable Hospital, Pune.

2. General Hospital, Bhandar.

3. Pravara Rural Hospital, Loni.

(b) These Schools are affiliated with the Maharashtra Nursing Council and will be considered for recognition by the Indian Nursing Council after inspection of facilities available with these institutions.

(c) and (d). The Government of Maharashtra has reported that there are 75 recognised Nursing Schools and colleges in Maharashtra and the total approximate output of trained Nurses is two thousand per Year. Trained Nursing personnel in Maharashtra are sufficient to meet the requirement in Maharashtra and Vidarbha region.

#### **Recognition of Courses in Electropathy**

10207. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that a number of colleges in various States including Maharashtra are conducting courses in electropathy;

(b) if so, whether these courses are recognised by the Medical Council of India or other competent authority of Government; and

(c) if not, the action Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Yes, Sir.

(b) No, Sir.

(c) The Government of India has set up an Inquiry Committee to go into the details of the matter and its report is expected soon.

#### **Policy on Rehabilitation of People Uprooted by Construction of Potential Dams**

10208. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government propose to devise a national policy on rehabilitation of people uprooted by the construction of dams and another on development of dam sites;

(b) if so, the details thereof; and

(c) the steps being taken to create awareness amongst the people to conserve the depleting underground water resources?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Guidelines for the preparation of project reports issued by the Central Water Commission in 1980 cover the items associated with rehabilitation as well as the items concerned with the selection of dam sites. In addition, special provisions required for the affected tribals are being looked into by the Ministry of Welfare.

(c) Central Ground Water Board has taken up the Preparation of the district-wise reports on the status of ground water and is making presentation of these reports to the concerned local agencies. The theme selected for the national dialogue on the water resources day organised throughout the country in April/may, 1990 is "Water for the Future". The theme paper covers the issues associated with ground water also. In addition, Indian Water Resources society has been encouraged to establish local centres of their members to carry on indepth dialogue on issues associated with water re-

course of the area.

### Case Against Eskay Pharmaceuticals

10209. SHRI KALKA DAS:  
PROF. SAIF-UD-DIN SOZ:  
SHRI DILIP SINGH JU DEO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a case has been fabricated against M/s Eskay Pharmaceuticals, who had saved thousands of patients and averted a major disaster by voluntarily withdrawing highly contaminated Glucose Bottles manufactured by M/s. Oslers Pharma Ltd;

(b) whether Eskay Pharmaceuticals is the complainant and the Principal witness of this cases; and

(c) if so, details thereof and steps taken to get the matter re-examined by an independent body?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). M/s. Eskay Pharmaceuticals who were found to have stocked I.V. fluid bottles contaminated with fungus along with M/s. Osler Pharma, Coimbatore, the manufacturer of these I.V. fluid bottles have been prosecuted under the provision of Drugs & Cosmetics Act.

Since a case has been filed in the court of law, the entire matter is subjudice.

### Promotion of Deep Sea Fishing and Trawling

10210. PROF. K. V. THOMAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to promote deep sea fishing and trawling; and

(b) if so, the steps taken in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Various steps have been taken by the Government to promote deep sea fishing

which include the following:-

- (i) Augmentation of deep sea fishing fleet through indigenous construction, import, joint ventures and charter of foreign fishing vessels;
- (ii) Provision of 33% subsidy on the cost of indigenously constructed deep sea fishing vessels;
- (iii) Provision of loan facilities by Shipping Credit and Investment Co. Of India Ltd.
- (iv) Construction of fishing harbours at major and minor ports;
- (v) Training of deep sea Fishing Operatives;
- (vi) Dissemination of information regarding the types and quantities of fish likely to be available through systematic and intensive surveys of fishery resources in the Indian Exclusive Economic Zone; and
- (vii) Reduction of duties in respect of equipment for food processing industries.

[Translation]

### Netaji Memorial in Delhi

10210-A. SHRI SARJU PRASAD SAROJ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received a memorandum from All India Netaji Subhash Chandra Bose Memorial Committee requesting for setting up a memorial of Netaji and Azad Hind Fauj in Delhi, and

(b) if so, the decision taken by Government thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No such memorandum has been received in the ministry of Urban Development.

(b) Does not arise.